

**Central Administrative Tribunal
Principal Bench**

**CP- 56/2019
OA- 1101/2016**

New Delhi, this the 28th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Sh. Sanjiv Kumar Sharma,
25 B Vikas Niketan,
Pitampura, Delhi-110034
2. Sh. Krishna Kant Dwivedi,
Plot No.137, Ground Floor,
Sector-1, Vaishali, Ghaziabad (UP)
3. Sh. Vimal Kumar,
Flat No.87 DDA LIG FLATS,
Pkt.-3, Sector A/9 Narela,
Delhi-110040
4. Sh. Surinder Pal Salhotra,
24B Katawaria Sarai, New Delhi
5. Sh. Sriniwas,
Flat No.51, DDA LIG Flats,
Pkt.1, Sector A/9,
Narela, Delhi-40

- Applicants

(By Advocate: Mr. Jainendra Maldhiyar)

Versus

1. Mr. Anil Kumar Sharma,
(Dir. Personal-I)
Delhi Development Authority,

B-Block, 3rd Floor,
Vikas Sadan, INA, New Delhi

2. Mr. Pravin Chand Dhasmana,
Dy. Secretary,
Ministry of Urban Development,
320-C, Nirman Bhawan,
Maulana Azad Road,
New Delhi-110011 - Respondents

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

The OA No. 1101/2016 was admitted and the following order was passed on 22.03.2016:-

"Admit.

2. Issue notice to the respondents, returnable on 08.07.2016.
3. Any recruitment shall be subject to the outcome of the O.A."

2. As the applicants are not able to show any impugned order and the above OA has not been decided as yet, there can be no question of contempt either. Hence, as no contempt is made out, the Contempt Petition is dismissed at the admission stage itself.

**(S.N. Terdal)
Member (J)**

(Nita Chowdhury)
Member (A)

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